

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203

IB-1906/ND/2019

C.A No- 181/C- V/ND/2020

IN THE MATTER OF:

M/s. Tech India Engineers Pvt. Ltd.

Vs

M/s. Trihmpk Realty Pvt. Ltd.

...Applicant

...Respondent

SECTION

Under Section – 9 of IBC, 2016

Order delivered on 20.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Devendra Kr. Tiwari

For the Respondent

: Adv. Yogesh, Adv. Gaurav, Adv. Rajesh & Ms. Alisha Chopra

ORDER

Now, the pleadings are complete. From the perusal of the records, it appears that on the last occasion i.e. 17.12.2019, the matter was partly heard and during the arguments, it has come to our notice that page no. 58 of the petition was missing in the application. So, we are directed the Corporate Debtor/respondent to make amendments/corrections in the application.

Pursuant to the earlier order dated 17.12.2019, the Corporate Debtor/Respondent has filed the missing page supported by an affidavit. The same is taken on record. Accordingly, the present CA-181/C-V/ND/2020 stands disposed of.

Today Mr. B.K. Tiwari, Proxy Counsel appeared on behalf of petitioner and prayed for adjournment on the ground that main counsel is not available in court



today. No further adjournment will be granted on any ground. List the case for tomorrow i.e. 21.01.2020.

sdl -

(K.K. VOHRA)
MEMBER (T)

sdl -

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)